

Central Administrative Tribunal, Principal Bench

(6)

C.P. No.210 of 2004 In
O.A. 439 of 2004

New Delhi this the 24th day of September, 2004

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman (J)
Hon'ble Mr. S.A. Singh, Member (A)

Smt. Sunita Sharma
W/o Sh. Manoj Sharma,
R/o 1/3202 Mandoli Road, Ram Nagar, Shahdara,
Delhi-110002. ...Petitioner

By Advocate: Shri S.R.Singh.

Versus

1. The Govt. of NCT of Delhi
through Mrs. Shelja Chandra,
The Chief Secretary, Govt. of NCT of Delhi
Delhi Sachivalaya,
I.P.Estate, New Delhi-110002.
2. Mr. D.M.Khaneta
Additional Secretary (Health)
Govt. of NCT of Delhi Delhi Sachivalaya,
I.P.Estate, New Delhi-110002.
3. The Secretary,
Mr. Amarnath,
Delhi Subordinate Service Selection Board,
Karkardooma, Delhi-110032.Respondents

By Advocate: Shri Vijay Pandita.

ORDER (ORAL)

By Hon'ble Mr. Justice M.A. Khan, Vice Chairman (J)

Learned counsel for respondents has stated that respondents have complied
with the order of this Tribunal passed on 22.2.2004 in OA No.439/2004 and have

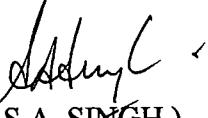
..... see below

.....

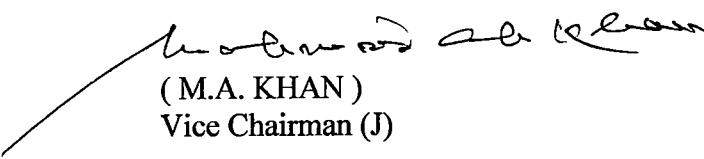
17

passed a speaking and reasoned order on 3.5.2004. It is also stated that a copy of the said order filed as annexure R-1 to the reply. The learned counsel for applicant does not press the Contempt Petition. He also stated that applicant will challenge the fresh order passed by the respondents by filing a fresh OA or in any other proceeding in accordance with law.

2. On the request of the counsel for applicant, counsel for respondents has undertaken to supply a fresh copy of the order dated 3.5.2004 to him directly. The Court's direction dated 20.2.2004 in OA-439/2004 have been complied with. This court will not enter into the merit of the order. Considering these facts, learned counsel for applicant does not press the contempt application. In the facts and circumstances we do not find it a fit case to proceed in the matter any further. Accordingly, we dismiss the CP but leave it open to the applicant to challenge the order dated 3.5.2004 by filing a fresh OA or any other proceedings in accordance with law.



(S.A. SINGH)
Member (A)



(M.A. KHAN)
Vice Chairman (J)

'sd'